

Subjects and States/ Union Territories are governed by their respective laws. However, in order to meet urgent need of housing for migrant people and considering the importance of Rental Housing in realizing the vision of Housing for All, Ministry of Housing and Urban Affairs has prepared a draft Model Tenancy Act (MTA).

The draft MTA aims to balance the rights and interests of both the tenant and owner by regulating renting of premises in an efficient and transparent manner. MTA also proposes speedy dispute resolution mechanism to settle disputes between owner and tenant.

The draft MTA intends to ensure formalizing the informal segment of rental housing, unlock vacant properties, increase rental yields, remove exploitative practices, increase transparency and discipline, repose confidence of investors and promote entrepreneurship in the sector.

Draft MTA was shared with the States and Union Territories (UTs) seeking their views and was also placed on the website of the Ministry for public consultation. After approval of Union Cabinet, the draft MTA will be sent to States/UTs for adoption by way of enacting fresh legislation or amending existing rental laws suitably.

The Ministry of Housing and Urban Affairs does not maintain the data of the houses available for renting. However, on adoption of the MTA by the States, it is expected that more and more owners would be encouraged to let their vacant houses on rent.

Development of cities of the country

2009. SHRI MANAS RANJAN BHUNIA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Central Government has planned to develop the cities of the country;
- (b) if so, the names of the schemes through which the development of the cities would take place in the different States; and
- (c) the amount of allocation of the funds in these schemes during years 2017-18, 2018-19 and 2019-20?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) The Ministry of Housing and Urban Affairs (MoHUA) facilitates and assists States/Union Territories (UTs), through

its flagship Missions and Schemes - Swachh Bharat Mission-Urban (SBM-U), Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Smart Cities Mission (SCM), Pradhan Mantri Awas Yojana (Urban) (PMAY-U) and Heritage City Development and Augmentation Yojana (HRIDAY), to improve the urban infrastructure, enhance basic amenities and quality of life in cities and towns covered under these Missions/Schemes. The Central Assistance released under these schemes during the years 2017-18 to 2019-20 are given in the Statement.

Statement

*Central Assistance released under various schemes of MoHUA during the years
2017-18 to 2019-20*

(Funds released: ₹ in crore)

Sl. No.	Name of the Mission/Scheme	Funds released in Financial Year		
		2017-18	2018-19	2019-20
1.	Atal Mission for Rejuvenation and Urban Transformation	4,920.42	6,169.91	6,309.10
2.	Smart Cities Mission	4,509.5	6,000	6,450
3.	Swachh Bharat Mission-Urban	1302.60	1576.01	738.64
4.	Pradhan Mantri Awas Yojana-Urban	16,531.21	25,071.84	17,244.38
5.	Heritage City Development and Augmentation Yojana	102.09	141.91	*

*The Scheme ended on 31.03.2019 no funds were released in the financial Year 2019-20.

Financial support to Jharkhand under AMRUT

2010. SHRI DHIRAJ PRASAD SAHU: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the details of financial support provided to the State Government of Jharkhand to streamline the system of drainage in the urban areas under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) scheme during the last three years and the current year, region-wise;

(b) the details of funds utilised thereon; and

(c) the total quantum of unutilised funds remaining under AMRUT scheme in view of incomplete, half-complete and not yet started scheme in Jharkhand?